



2026:AHC:6123

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 42047 of 2025

Imran @ Babua @ Babu @ Farukh

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Azhar Hussain, Ravitendra Pratap
Singh Chandel

Counsel for Opposite Party(s) : G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

1. Heard learned counsel for the applicant, Sri Ajay Singh, learned AGA for the State-Respondent and perused the record.

2. This bail application has been moved on behalf of accused-applicant, seeking enlargement on bail in Case Crime No. 84 of 2025, under Sections 109(1) & 61(2) of BNS, Sections 3/5/8 of the U.P. Prevention of Cow Slaughter Act, and Sections 3/25/27 of Arms Act, Police Station Rakabganj, District Agra.

3. Learned counsel for the applicant argued that the accused-applicant is innocent and he has been falsely implicated in this case crime number. He submits that the F.I.R. does not disclose the quantity of meat recovered from the possession of applicant and other co-accused as such false implication of applicant cannot be ruled out. He submits that the allegation of slaughtering of animals by the applicant is false. He submits that there is no recovery of cow progeny or cow meat or any other incriminating article from the possession of the present applicant. He submits that the applicant is not involved in the business of purchase and sale of the animals. He submits that the Police has shown false recovery of the alleged beef from the possession of the applicant and other co-accused. He submits that in the present case charge sheet has already been filed against the applicant and cognizance has also been taken by the court concerned as such the applicant is no more required for any custodial interrogation. He submits that there is no independent or public witness of the alleged incident. He further submits that

the applicant is languishing in jail since 31.05.2025 and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. The applicant has criminal history of twenty cases to his credit which has been explained in the affidavit filed in support of the bail application. Hence, bail has been prayed for.

4. Learned AGA has vehemently opposed, but could not dispute the fact that nothing incriminating has been recovered from the possession of the applicant.

5. Considering all those facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima-facie case, but without commenting on merit of case, a case for bail is made out.

6. Accordingly, the bail application is **allowed**.

7. Let the accused-applicant, **Imran @ Babua @ Babu @ Farukh**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

- i. The applicant will not tamper with the evidence.
- ii. The applicant will not indulge in any criminal activity.
- iii. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
- iv. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

8. In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

January 9, 2026

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(Ashutosh Srivastava,J.)